

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 01**  
**(IB)-1773(PB)/2019**

**IN THE MATTER OF:**

Ratnashi Infrastructure Pvt. Ltd.

.... Applicant/petitioner

v.

Emmar MGF Land Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 30.07.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Mr. Piyush Singh, Mr. Aditya Parolia & Mr. Akshay  
Srivastav, Advs.

For the Respondent

**ORDER**

In view of the stay of proceedings pending before Hon'ble the Supreme Court against the corporate debtor, hearing is deferred to 05.08.2019.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

30.07.2019  
Ritu Sharma